

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 513/TT/2019**

Dated: 18.2.2020

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Truing up of tariff of 2014-19 period and determination of tariff for 2019-24 period of 03 nos. of assets under “North Eastern Region Strengthening Scheme-II (NERSS-II) Part – A.”

**Sir,**

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.2.2020:-

1. In the Petition it is mentioned that the contingency amount is re-allocated from Asset-III to Assets-I and II. The justification alongwith relevant supporting documents such as board approval etc. in its support be given.
2. Details of Plant & Machinery cost up to cut-off date for the purpose of calculation of allowable Initial Spares clearly excluding IDC, IEDC, land cost and cost of Civil works and expense.
3. The additional capitalization details given in respect of all the assets are mainly on account of balance and retention payments. Clarify whether the said amount is completely on account of balance and retention payments for the said assets or it also pertains to other works.

4. If any other works were carried out, submit the details of such other works along with justification and relevant provisions of 2014 Tariff Regulations. Submit the following details with regard to claim of balance and retention payments:-
  - i. Synopsis of contracts against which payments have been retained and reasons thereof.
  - ii. Furnish details of payments proposed to be made in future against balance and retention amount.
  - iii. The break-up of additional capitalization and balance & retention payments pertaining to sub-stations, civil works and other works.
5. The additional capital expenditure for 2014-19 period is claimed under Regulation 14 (1) (i) and (ii). However Form 7 of the Assets- I, II and III shows that additional capital expenditure is claimed under Regulation 14 (1) (i) of 2014 Tariff Regulations. Clarify the reason for deviation.
6. Forms 5, 5A and 5B for all the assets.
7. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Rajendra Kumar Tewari)  
Bench Officer